

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3925**  
TO BE ANSWERED ON 10.08.2018

**Illegal Sale of Beef**

3925. SHRI VINOD KUMAR SONKAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of cases came to the notice of the Government regarding selling of beef by illegally slaughtering cows in abattoirs and the action taken in such cases;
- (b) whether the Government is contemplating on fast track trial of the accused found involved in cow slaughtering; and
- (c) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

(a) to (c) Under the distribution of legislative powers between the Union of India and States under Article 246(3) of the Constitution, the preservation of cattle is a matter on which the legislature of the States has exclusive powers to legislate. Therefore, it is up to the States to enact laws on slaughter of cows. All States/Union Territories have legislations on banning or restricting slaughter of cow and its progeny except five States viz Arunachal Pradesh, Kerala, Meghalaya, Mizoram and Nagaland and one Union Territory that is Lakshadweep.

\*\*\*\*\*